## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

## IA NO. 916 OF 2017 IN DFR NO. 2835 OF 2017

Dated: 20<sup>th</sup> November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

## In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar

## ORDER (IA No. 916 of 2017 – delay in filing)

There is 354 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find this delay is on account of the fact of the pendency of the review petition before the State Commission. The Review petition was filed within the prescribed period of limitation before the State Commission. The review was disposed of by the State Commission vide order dated 14.07.2017. Thereafter, the appeal was filed on 30.08.2017 before this Tribunal. We find the explanation to be acceptable. We deem it appropriate to condone the delay, hence, delay is condoned. The Application is disposed of.

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We noticed that the number of days for the delay are hand written and without initials of the Applicant/Appellant. The Applicant/Appellant is directed to put initials at the places where the number of days for the delay are hand written.

Registry is directed to number the appeal and allow the Applicant/Appellant to make necessary rectification as indicated above.

List the matter for admission on 11.01.2018.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member